NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

TP No. 80/186/NCLT/AHM/2016 (New)
CP No. 42/186/CLB/MB/2014 (Old)

Coram : HON'BLE MR. M.K. SHRAWAT
MEMBER (JUDICIAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2016

Name of the Company: Vanraj Shah
V/s.
Jyoti Ltd. & Ors.

Section of the Companies Act: Section 186 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SURESH SINGHAL	VP (Legal) & Company Secretary	Respondent No 2 & AR for Respondent No. 1.	
2.	ADITYA S. TRIPATHI on behalf of PARESH M. DAVE ADVOCATE.	ADVOCATE	PETITIONERS.	

ORDER

1. Learned Advocate Mr. Aditya Tripathi i/b Learned Advocate Mr. Paresh Dave duly authorised by the Petitioner is present.

2. On the other hand, from the side of the Respondents, Mr. Suresh Singhal, Respondent no. 2 in person and Authorised Signatory for Respondent no. 1 is present.

3. In the court, attention has been drawn on the letter dated 3.10.2016 written by the Petitioner himself namely, Mr. Vanraj Shah addressed to his Legal Representative Mr. Paresh Dave, Advocate High Court, Ahmedabad and stated therein that due to lapse of time his petition had become infructuous, therefore made a request to withdraw the same. MKS

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4. The Learned Advocate appearing on behalf of the Petitioner has also stated in the court that the permission for the withdrawal may kindly be granted.

5. From the side of the Respondents, no objection has been raised.

6. Considering the totality of the facts and circumstances of the case, it is correct that this petition was filed way back in the year 2014 and the issue raised in the Petition at that time was for convening EOGM on 16.4.2014. Records of the case have further revealed that AGM held on 12.9.2014, the scheduled date, as already mentioned in the Para 6 of the then CLB order dated 8.9.2014 and other orders dated 4.9.2014 and 1.8.2014.

7. In view of this, naturally the present Petition rendered infructuous. Hence permitted to be withdrawn. Petition is therefore dismissed as withdrawn. No order as to cost.

MK Shrawat

(SHRI M.K. SHRAWAT)
MEMBER JUDICIAL

Dated this the 22nd day of November, 2016.